

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1060/92

Transfer Application No: ---

DATE OF DECISION: 6-6-94

Mr. Louis A. Carvalho Petitioner

None Advocate for the Petitioners

Versus

Union of India & Ors.

-----Respondent

Mr. V. S. Masurkar

-----Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, V.C.

The Hon'ble Shri M.R. Kolhatkar, Member(A)

1. To be referred to the Reporter or not ? *no*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *no*

M

(Signature)
(M.S. DESHPANDE)
VC

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.1060/92

Mr.Louis A.Carvalho .. Applicant

-versus-

Union of India and another .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Hon'ble Shri M.R.Kolhatkar, Member(A)

Appearances:

1. Applicant in person.
2. Mr.V.S.Masurkar
Counsel for the Respondents.

ORAL JUDGMENT: Date:6-6-1994
(Per M.S.Deshpande, V.C.)

Applicant in person. Mr.V.S. Masurkar for the respondents. This case was summarily dismissed on 14-6-93 and the application for clarification which was filed by the applicant was also dismissed on 29-10-93.

2. By the present application the applicant has moved the Chairman dated 19-11-93 for his intervention and that application has been forwarded to us vide Chairman's letter dated 18-2-94.

3. In view of two judicial orders which was passed on the subject it is not possible for us to entertain the present application. It is dismissed.

M.R. Kolhatkar

(M.R.KOLHATKAR)
Member(A)

M.S. Deshpande

(M.S.DESHPANDE)
Vice-Chairman